

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00574/2019

Wednesday, this the 31st day of July, 2019

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

K.M.Abdul Samad, aged 61 years
S/o.K.K Mohamed (late)
Superintendent of Central Excise (Retired)
Residing at: Kollamparambil
Edathala North P.O
Aluva, Pin – 683 561

..... **Applicant**

(By Advocate Ms.Sreekala T.N)

V e r s u s

1. Union of India
Represented by the Secretary to the Government of India
Ministry of Finance, Department of Revenue
New Delhi – 110 001
2. The Central Board of Excise & Customs
Department of Revenue
Ministry of Finance
New Delhi – 110 001, represented by its Secretary
3. The Commissioner
Central Tax & Central Excise
Cochin Commissionerate
C.R.Building, I.S Press Road
Kochi – 682 018
4. The Secretary to the Government of India
Ministry of Personnel & Public Grievances
Department of Personnel & Training
New Delhi – 110 001

..... **Respondents**

(By Advocate – Mr.S.R.K.Prathap,ACGSC)

This Original Application having been heard on 31.7.2019, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

Heard Ms.Sreekala.T.N, learned counsel for the applicant. Mr.S.R.K.Prathap, ACGSC takes notice on behalf of the respondents.

2. The applicant is aggrieved by the refusal on the part of the respondents to extend the benefit of revised pay, as per CCS (RP) Rules, 2008, in PB-2+P 5400/- w.e.f 01.01.2006, instead of w.e.f 17.4.2009. Further, she has grievances with regard to the implementation of the orders of the MACP Scheme which has been extended to her. Applicant has filed two representations on 5.2.2019 and 23.6.2019 respectively, copies of which are available at Annexures A-6 and -7.

3. We feel that the Original Application can be disposed of at the admission stage itself by directing 3rd respondent to consider the two representations cited above and dispose them of with due regard to the rules on the subject, as early as possible and in any case within one month of receipt of a copy of this order.

4. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

.3.

List of Annexures

Annexure A1 - True copy of the order bearing No.C.No.II/39/66/99-Estt.I Chn I, dated 24.1.2000, issued by respondent

Annexure A2 - True copy of the relevant pages of the CCS (RP) Rules, 2008

Annexure A3 - True copy of the order bearing No.C No.II/24/2/2008/3165 dated 6.7.2009

Annexure A4 - True copy of the Office Memorandum bearing No.35034/3/2008-Estt.(D) dated 19th May 2009

Annexure A5 - True copy of the order No.125/2015, dated 18.9.2015, issued by the 3rd respondent

Annexure A6 - True copy of the representation dated 5.2.2019, submitted to the 3rd respondent

Annexure A7 - True copy of the representation dated 23.6.2019, submitted to the 3rd respondent

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